

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 362/MP/2023**

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff for installation of various Emission Control Systems in KTPS Units 1&2 (2 X 500 MW) of DVC in compliance of Revised Emission Standard.

Petitioner : Damodar Valley Corporation

Respondents : JBVNL and 7 others

Date of Hearing : **4.3.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aashwyn Singh, Advocate, DVC  
Shri Nihal Bhardwaj, Advocate, DVC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that in compliance with the ROP for the hearing dated 27.12.2024, the additional information has been filed after serving a copy on the Respondents.

2. None appeared on behalf of the Respondents despite notice.

3. The Commission, while adjourning the matter, directed the Petitioner to submit the following additional information by **11.4.2025** after serving a copy to the Respondents:

- (i) *Details of the cost overrun (Form-F) and time overrun (Form-G)- Though the petitioner, in its compliance with ROP of the hearing dated 27.12.2024 in paragraph no 7 has mentioned that Form-F (cost overrun) is annexed as annexure C., Actually it is missing there. Cost overrun is not clear from Form-B of the amended petition. The petitioner has not mentioned anything about time overrun (Form-G) in the petition.*
- (ii) *Details with justification and supporting documents in terms of Tariff Regulations 2024 for taking the value of weighted average GCV of coal as an average of GCV of preceding 12 months in Form-15 prior to actual Ode, i.e., 02.07.2024 of ECS of unit-1 for computation of supplementary energy charge rate as submitted vide amended petition under additional form (Form-O(i)).*
- (iii) *Clear and brief submission in tabular format on unit wise Nox, Sox, SPM & HG emission in PG test report of units-1 & 2 of KTPS.*
- (iv) *In accordance with submission on page no 109 of annexure F of the compliance with ROP of the hearing dated 27.12.2024, total expenditure as on ODe of ECS of unit-1 amounts to Rs 696.91Cr. but the same in paragraph 25 of this compliance is Rs 599.70Cr, and in Form-B of the amended petition, the same is Rs 524.11Cr. Kindly give a proper justification for such a discrepancy.*



4. The Commission, as a last opportunity, permitted the Respondents to file their replies on or before **24.4.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **27.4.2025**.
5. The Petition will be listed for hearing on **29.4.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

